

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Decision: 24.5.2018

Appeal No. C/800/2008-DB

(Arising out of Order-in-Appeal No. CC(A)CUS/292/2008 dated 27.8.2008 passed by the Commissioner of Customs (Appeals), New Delhi)

Victor Components System (P) Ltd. Appellant

Vs.

CC, New Delhi Respondent

Appearance

Ms. Shreya Dahiya, Advocate - for the appellant

Shri Rakesh Kr., D.R. - for the respondent

CORAM: **Hon'ble Mr. Bijay Kumar, Member (Technical)**
Hon'ble Mr. Ajay Sharma, Member (Judicial)

Final Order No. 52012/2018

Per Bijay Kumar :

This appeal is listed for today's hearing wherein Id. Counsel for the appellant had stated that vide Stay Order No. C/38/09 dated 13.2.2009, this Tribunal had already remanded back the case to the Id. Commissioner (Appeals) for taking appropriate decision.

2. Ld. DR also agrees to the fact that this appeal has already been decided by this Tribunal vide the aforesaid order. Although, he

stated that this is stay order, in fact it is not only a stay order but this is in a way final order.

3. In view of above, the appeal is dismissed as infructuous.

(Dictated & pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(Bijay Kumar)
Member (Technical)

RM